

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy Petitioner/Applicant
v.
M/s. Granite Gate Properties Pvt. Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 30.03.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON. ACTG. PRESIDENT


SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

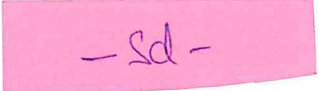
PRESENT:

For the IDBI Bank	Mr. Gautam Singhal, Adv for applicant in IA-3600/2020
For the Respondent	Mr. Gautam Singhal, Adv. for R-1 in IA-2576/2020 Mr. Anang Shandilya & Mr. Sandeep Joshi Advs. in IA-4878/2020 & IA-2537/2020, IA-2627/2020 Mr. Ravi Kumar Aggarwal and Mr. Ishaan Aggarwal- I.A. No 2555 of 2020, advocate for Respondent No. 1
For Resolution Applicant	Mr. Arun Kathpalia, Sr. Adv with Mr. Saurabh Balwani Adv. for the Resolution Applicant (SMV Agencies Private Limited)
For Noida Authority	Mr. Rachit Mittal, Adv.
For the Applicant	Mr. Piyush Singh & Mr. Prateek Vats, Advs. for IA-2479/2020 Mr. Gaurav Rana & Mr. Abhishek Aggarwal, Advs. Ms. Garima Singh, Adv. Mr. Harshit Agarwal and Mr. Aasheesh Gupta, Advs.
For RA	Mr. Sahil Sethi and Mr. Shivam Sharma, Advs.
For the IDBI Bank	Mr. Gautam Singhal for IDBI Bank

ORDER

List on 27.04.2021.

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(B.S.V. PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)